

(i) Detection and treatment of leprosy by ensuring availability of drugs for Multi Drugs Therapy (MDT) at all PHC/Govt. dispensaries free of cost.

(ii) Involving Accredited Social Health Activists (ASHAs) in referring suspect cases of leprosy to nearest PHC and follow-up of the cases for treatment completion.

(iii) Providing funds for dressing materials, appliances and supportive medicines to cases with leprosy reactions/ulcers and microcellular rubber (MCR) footwear to leprosy affected persons with insensitive feet.

(iv) Providing funds for Re-constructive surgery services to Leprosy Affected Persons free of cost for disability correction.

Confirmed cases of H1N1 infections

502. SHRI KALRAJ MISHRA:

SHRI BHAGIRATHI MAJHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of confirmed H1N1 infected persons in the country, State-wise and Union Territory-wise;

(b) the steps taken by Government for isolation and treatment of swine flu infected persons; and

(c) the number of men, women and children who died of such infection, State-wise and Union Territory-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) There have been 16201 laboratory confirmed cases of Influenza A H1N1 [earlier called swine flu] as on 20th November, 2009. State-wise and Union Territory-wise list of cases is at Statement-I (See below).

(b) All States/Union Territory Administrations have identified hospitals to isolate and treat patients of Pandemic Influenza A H1N1 including private hospitals. Government of India has provided about 18 million capsules of oseltamivir and personal protective equipments to all the states/ Union Territory Administrations to treat patients free of cost.

(c) List of men, women and children who died of Pandemic Influenza A H1N1, State-wise and Union Territory-wise is at Statement-II.

Statement-I

Lab Confirmed Cases of Influenza A H1N1 as on 20 November 2009

Sl.No.	State	Lab confirmed cases
1	2	3
1.	Andhra Pradesh	773
2.	Karnataka	1562
3.	Tamil Nadu	1751

1	2	3
4.	Maharashtra	3857
5.	Kerala	1202
6.	Punjab	51
7.	Haryana	951
8.	Goa	56
9.	West Bengal	128
10.	Uttarakhand	80
11.	Himachal Pradesh	6
12.	Jammu & Kashmir	47
13.	Gujarat	261
14.	Manipur	1
15.	Meghalaya	8
16.	Mizoram	4
17.	Assam	45
18.	Jharkhand	1
19.	Rajasthan	687
20.	Bihar	7
21.	Uttar Pradesh	519
22.	Chhattishgarh	17
23.	Madhya Pradesh	8
24.	Orissa	24
25.	Nagaland	2
26.	Tripura	0
27.	Arunachal Pradesh	0
Union Territories		
28.	Sikkim	0
29.	Delhi	3960
30.	Chandigarh (UT)	107
31.	Puducherry	60
32.	Daman & Diu	1
33.	Andaman & Nicobar	25
34.	Dadra and Nagar Haveli	0
35.	Lakshadweep	0

Statement-II

Number of Cases of Male, Female and Children who died of H1N1

Infection State and UT wise

Sl.No.	State	Deaths			Total
		Male	Female	Children (15 or Less)	
1	2	3	4	5	6
1.	Andhra Pradesh	22	23	1	46
2.	Karnataka	45	60	14	119
3.	Tamil Nadu	3	2	2	7
4.	Maharashtra	92	85	37	214
5.	Kerala	6	17	2	25
6.	Punjab	1	0	0	1
7.	Haryana	2	3	1	6
8.	Goa	2	3	0	5
9.	West Bengal	0	0	0	0
10.	Uttarakhand	2	3	0	5
11.	Himachal Pradesh	0	1	0	1
12.	Jammu & Kashmir	0	0	0	0
13.	Gujarat	22	20	3	45
14.	Manipur	0	0	0	0
15.	Meghalaya	0	0	0	0
16.	Mizoram	1	0	0	1
17.	Assam	0	0	0	0
18.	Jharkhand	0	0	0	0
19.	Rajasthan	13	13	3	27
20.	Bihar	1	0	0	1
21.	Uttar Pradesh	2	1	0	3
22.	Chhattishgarh	1	0	0	1
23.	Madhya Pradesh	0	0	1	1
24.	Orissa	1	1	0	2
25.	Nagaland	0	0	0	0
26.	Arunachal Pradesh	0	0	0	0
27.	Sikkim	0	0	0	0
28.	Tripura	0	0	0	0

1	2	3	4	5	6
Union Territories					
29.	Delhi	5	10	4	19
30.	Chandigarh (UT)	0	0	0	0
31.	Puducherry	4	0	0	4
32.	Dadra and Nagar Haveli	0	0	0	0
33.	Lakshadweep	0	0	0	0
34.	Daman & Diu	0	0	0	0
35.	Andaman & Nicobar	0	0	0	0

Adulteration of milk

†503. SHRI NAND KISHORE YADAV:

SHRI KAMAL AKHTAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases of adulterated and synthetic milk, ghee, khoya, paneer etc. came to light from October, 2008 to October, 2009, State-wise;

(b) the number of guilty people arrested during the said period and the number of people punished therefor along with the punishment given State-wise; and

(c) the steps being taken by Government in this regard for good health of common people?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The implementation of the Prevention of Food Adulteration Act, 1954 and Rules, 1955 is entrusted to the Food (Health) Authorities of the States/U.Ts. Samples of various foods are taken regularly by the State/U.T. Governments and action is taken from time to time in cases of adulterated food. The details of number of cases of adulterated and synthetic milk etc. and number of guilty people arrested and punished are not maintained centrally.

(c) The Central Government has issued instructions from time to time to Food (Health) Authorities of the States/U.Ts, who are responsible for implementation of Prevention of Food Adulteration Act in their State and U.T to keep a strict vigil on the quality of milk and milk products and take necessary preventive action under the provision of PFA Act, 1954 and Rules 1955 made there under.

Testing of medicinal plants

504. SHRI SHREEGOPAL VYAS:

SHRI BALAWANT ALIAS BAL APTE:

SHRI RUDRA NARAYAN PANY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

†Original notice of the question was received in Hindi.